

शहरी विकास विभाग
राष्ट्रीय राजधानी क्षेत्र: दिल्ली सरकार
9वां तल, सी-विंग, दिल्ली सचिवालय, इन्द्रप्रस्थ इस्टेट, नई दिल्ली

विधायक का नाम : श्री सौरभ भारद्वाज

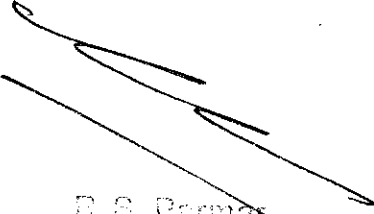
दिनांक : 07.06.2018

विधान सभा अतारंकित प्रश्न संख्या : 68

क्या शहरी विकास मंत्री यह बताने की कृपा करेंगे कि :-

क्र. सं.	प्रश्न	उत्तर
क	ग्रेटर कैलाश विधानसभा क्षेत्र के अशोक बिंदुसार (ईस्ट ऑफ कैलाश कैंप), जगदंबा कैंप, लाल गुम्बद कैंप (साधना एन्क्लेव के पीछे) तथा लाल गुम्बद (बीआरटी के समीप डीडीए ग्रीन कवर के अंदर) जेजे कैंपों में रास्ते के अधिकार के अतिक्रमण, सार्वजनिक स्थलों पर अतिक्रमण, दिल्ली जल बोर्ड जैसी सेवाओं पर अतिक्रमण हटाने के लिए कौनसा विभाग उत्तरदायी है;	<p>दक्षिणी दिल्ली नगर निगम ग्रेटर कैलाश विधानसभा क्षेत्र के अशोक बिंदुसार (ईस्ट ऑफ कैलाश कैंप), जगदंबा कैंप, लाल गुम्बद कैंप (साधना एन्क्लेव के पीछे) तथा लाल गुम्बद (बीआरटी के समीप डीडीए ग्रीन कवर के अंदर) जेजे कैंपों में रास्ते के अधिकार के अतिक्रमण, सार्वजनिक स्थलों पर अतिक्रमण, दिल्ली जल बोर्ड जैसी सेवाओं पर अतिक्रमण हटाने के लिए Land owning agency जैसे कि DUSIB और दिल्ली जल बोर्ड, PWD, SDMC एवं डी.डी.ए. उत्तरदायी है ।</p> <p>दिल्ली शहरी आश्रय सुधार बोर्ड डी.यू.एस.आई.बी. की 675 झुग्गी बस्तियों की लिस्ट के अनुसार विवरण निम्नलिखित है:-</p> <ul style="list-style-type: none"> • अशोक बिन्दुसार कैम्प निकट (चन्द्र आर्य विद्या मंदिर), कोड 419 • जगदम्बा कैम्प निकट (एस एफ एस शेख सराय), कोड 656 • लाल गुम्बद (साधना एन्क्लेव के पीछे) कोड 423 • लाल गुम्बद (बीआरटी के समीप डीडीए ग्रीन कवर के अंदर) – लिस्ट में इस नाम की कोई जे.जे. बस्ती नहीं है। ऐसा प्रतीत होता है कि माननीय विधायक जे.जे. बस्ती श्री रामभन दास मालवीय नगर कार्नर मार्केट, कोड 424 का उल्लेख कर रहे हैं। उपरोक्त सभी जे.जे. बस्तियों का भूमि मालिकाना विभाग दिल्ली विकास प्राधिकरण है। <p>जे.जे. बस्तियों में रास्ते के अधिकार के अतिक्रमण हटाने का उत्तरदायित्व सड़क की चौड़ाई के अनुसार उसके रख-रखाव करने वाले विभाग यानि सम्बन्धित दिल्ली नगर निगम अथवा लोक निर्माण विभाग का है। सार्वजनिक स्थलों एवं दिल्ली जल बोर्ड जैसी सेवाओं पर अतिक्रमण हटाने का उत्तरदायित्व भूमि मालिकाना विभाग (डीडीए) एवं वैधानिक क्षेत्र अधिकार अनुसार भवन निर्माण गतिविधियों को विनियमित करने वाले विभाग, जो कि दक्षिणी दिल्ली नगर निगम का है।</p> <p>दिल्ली जल बोर्ड प्रश्न उल्लेखित स्थानों पर दिल्ली जल बोर्ड की सम्पत्ति पर अतिक्रमण हटाने हेतु दिल्ली जल बोर्ड का संबंधित एस्टेट मैनेजर (Estate Manager) उत्तरदायी है ।</p> <p>दिल्ली पुलिस :- सरकार जवाब दे। दिल्ली पुलिस संबंधित विभाग को अतिक्रमण हटाने के लिए मदद देती है तथा अतिक्रमणकारियों के खिलाफ भी समय-समय पर कार्यवाही करती हैं इस क्षेत्र में वर्ष 2014, 2015, 2016, 2017 एवं 2018 (20.05.2018 तक) दिल्ली पुलिस द्वारा अतिक्रमण के खिलाफ की गयी कार्यवाही का ब्यौरा परिशिष्ट 'क' पर संलग्न है।</p>
ख	एतदसंबंधी आदेशों/अधिसूचनाओं की उपलब्ध कराएं; और प्रासंगिक की प्रतियां	<p>दक्षिणी दिल्ली नगर निगम उपरोक्त 'क' के अनुसार ।</p> <p>दिल्ली शहरी आश्रय सुधार बोर्ड डी.यू.एस.आई.बी. का दायित्व जे.जे. बस्ती में मूल-भूत सुविधायें प्रदान करने का है। अतिक्रमण हटाने/रोकने का उत्तरदायित्व भूमि मालिकाना विभाग का है। आदेशों/अधिसूचनाओं की प्रतियां डी.यू.एस.आई.बी. में उपलब्ध नहीं है।</p> <p>दिल्ली जल बोर्ड संबंधित कार्यालय आदेशों की प्रतिलिपि संलग्न है ।</p> <p>दिल्ली पुलिस उपरोक्त 'क' के अनुसार</p>
ग	उक्त जेजे कैंपों में अतिक्रमण हटाने के लिए 1 जनवरी 2014 से 20 मई 2018 के बीच विभिन्न एजेंसियों द्वारा	<p>दक्षिणी दिल्ली नगर निगम उपरोक्त 'क' के अनुसार ।</p> <p>दिल्ली शहरी आश्रय सुधार बोर्ड</p>

<p>जो भी कार्रवाई की गई है उसका संपूर्ण ब्यौरा उपलब्ध कराएं?</p>	<p>अतिक्रमण हटाने का उत्तरदायित्व भूमि मालिकाना विभाग (डीडीए) का है तथापि डी.यू.एस.आई.बी. द्वारा संदर्भित जे.जे.बस्तियों में से दो बस्तियों में कार्यरहित में अतिक्रमण हटाने की कार्यवाही का विवरण निम्नलिखित है:-</p> <ul style="list-style-type: none"> • जगदंबा कैम्प-जे.जे.बस्तियों में नालियों की सफाई का कार्य सम्बन्धित नगर निगम के अधीन है। माननीय विधायक के अनुरोध पर केवल इस विशेष मामले में, इस बस्ती में नाले के पुर्ननिर्माण का कार्य डी.यू.एस.आई.बी द्वारा, माननीय विधायक द्वारा लिखित आश्वासन कि झुग्गीवासी नाले के उपर का अतिक्रमण स्वयं हटायेंगे, अक्टूबर 2016 में शुरू किया गया। 20 प्रतिशत प्रगति के बाद झुग्गी वासियों द्वारा अतिक्रमण न हटाने के कारण कार्य बाधित है। माननीय विधायक के आदेशानुसार डी.यू.एस.आई.बी. द्वारा अतिक्रमण हटाने का प्रोग्रम 7 बार दिनांक 23.08.2017, 04.09.2017, 14.09.2017, 03.10.2017, 11.12.2017, 23.04.2018 एवं 28.05.2018 को तय किया गया, जो कि बाहरी पुलिस बल न मिलने के कारण कार्यान्वित नहीं हो पाया। • अशोक बिन्दुसार कैम्प- डी.यू.एस.आई.बी. द्वारा विकसित शिशुवाटिका में नजदीकी झुग्गी वासियों द्वारा अपशिष्ट सामान रख देने के कारण अस्थायी अतिक्रमण को पुलिस बल की सहायता से दिनांक 25.05.2018 को हटाया गया। अन्य विभाग जैसे डी.डी.ए., दक्षिणी दिल्ली नगर निगम एवं लोक निर्माण विभाग द्वारा अतिक्रमण हटाने का विवरण डी.यू.एस.आई.बी. के पास उपलब्ध नहीं है। <p>दिल्ली जल बोर्ड उल्लेखित स्थानों पर दिल्ली जल बोर्ड की किसी भी सम्पत्ति पर अतिक्रमण नहीं है। दिल्ली पुलिस उपरोक्त 'क' के अनुसार</p>
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R. S. Parmar
 Dy. Secy. (Urban Development)
 Govt. of NCT of Delhi
 Delhi Secretariat

दिल्ली पुलिस द्वारा ग्रेटर कैलाश विधानसभा क्षेत्र के अशोक बिंदुसार (ईस्ट ऑफ कैलाश कैंप), जगदंबा कैंप, लाल गुम्मद कैंप (साधना एन्क्लेव के पीछे) तथा लाल गुम्मद (बीआरटी के समीप डीडीए ग्रीन कवर के अन्दर) में वर्ष 2014, 2015, 2016, 2017 एवं 2018 (20.05.2018 तक) के दौरान अतिक्रमण के खिलाफ की गई कार्यवाही का ब्यौरा:-

वर्ष	100 दिल्ली पुलिस अधिनियम के तहत दर्ज कलन्दरे		83/97 दिल्ली पुलिस अधिनियम के तहत दर्ज कलन्दरे	
	दर्ज कलन्दरों की संख्या	गिरफ्तार व्यक्तियों की संख्या	दर्ज कलन्दरों की संख्या	गिरफ्तार व्यक्तियों की संख्या
2014	00	00	00	00
2015	02	03	00	00
2016	00	00	01	03
2017	00	00	02	06
2018 (20.05. 2018 तक)	00	00	00	00

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OFFICE OF THE SECRETARY, DELHI JAL BOARD
VARUNALAYA, PHASE-II, KAROL BAGH,
NEW DELHI-110005

No. F-DJB/Secy. (DJB)/L&E/2014/

Dated: 20.05.2014


6962080 6970721

Instructional Order

Every government department is required to maintain its land properly, free from encroachment with regular monitoring over it, therefore, to ensure proper maintenance of DJB land, duties and responsibilities assigned to designated Estate Managers were circulated vide Director (A&P)'s Circular no. DJB/AC/(L&E)/F-118/2003/86200-86315 & 86935 to 86970 dated 05-09-2003. These instructions were reiterated time and again and lastly vide AC(L&E)'s Instructional order no. DJB/AC(L&E)'S/2012/118127 to 118221 dated 01-11-2012. (Copy enclosed for ready reference). However, it has been observed that Estate Managers are not sending regularly the monthly report regarding status of land in prescribed proforma by 5th day of every month.

It is therefore, emphasized that all Estate Managers must send the monthly report regarding status of land in prescribed proforma by 5th day of every month. The duties and responsibilities of Estate Managers are hereby once again reiterated for strict compliance by all concerned,

Encl: As above


20.05.14
(U.B. TRIPATHI)
SECRETARY,
DELHI JAL BOARD

All Estate Managers

Copy to :-

1. Member (Admn.)
2. All Directors
3. All Chief Engineers/ All SEs
4. Secretary to CEO : for information please
5. AC(L&E)


20.05.14
SECRETARY
DELHI JAL BOARD

O/C

2591

5

**DELHI JAL BOARD: GOVT. OF N.C.T. OF DELHI
VARUNALAYA PHASE-II, KAROL BAGH, NEW DELHI**

No. DJB/AC(L&E)/ 2012/ 118127 to 118221

Dated: 1/11/12

INSTRUCTIONAL ORDER

It has been observed that Estate Managers are not following the instructions issued by Director (A&P) vide circular dated 05-09-2003 and 28-10-2010. At the time of appointment of Estate Managers vide circular of Director (A&P) dated 05-09-2003, all the Estate Managers were directed to submit the monthly status report of properties, installations under their jurisdiction in the prescribed proforma to AC(L&E) by 5th of each month which are not receiving regularly in AC(L&E) cell. They are also responsible to ensure that there is no misuse of any DJB's property. Further another instructional orders dated 07-07-2008 was issued by the Director (A&P) with the direction that **in case of any threat or attempt of encroachment steps have to be taken by the concerned division/Estate Manager promptly.** Hence, Estate Managers are responsible to issue show cause notices to the defaulter allottees/land encroachers in the first instance under intimation to the office of AC(L&E).

All the Estate Managers are requested to abide by the above instructions dated 05-09-2003, 07-07-2008 and 28-10-2012 and send the required information by 15-11-2012 failing which, it will be viewed seriously and matter will be put up to higher ups.

(Amit Jain)

Assistant Commissioner (L&E)

All Estate Managers/Ex. Engineers.

CSO/Dy. CSO/All Security Officials

Copy to:-

1. CEO, DJB/Member (A)/Member (WS)/Member (F).
2. CVO/Director (F&A)/DOR
3. All Chief Engineers/S.E.'s.
4. LO(Water)

Assistant Commissioner (L&E)

13410

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DELHI JAL BOARD: GOVT. OF N.C.T. OF DELHI
OFFICE OF THE ASSISTANT COMMISSIONER (L&E)
VARUNALAYA PH-II, NEW DELHI-110005

CIRCULAR

With a view to ensure removal of unauthorized encroachment and to ensure proper maintenance of the Delhi Jal Board's vacant land and properties, it has been decided by the Competent Authority vide its orders dated 01-09-2003 that the concerned Executive Engineer of the installation/property shall be responsible for keeping proper record of all vacant/built up land/installations and properties under his jurisdiction and will act as enforcement agency and Estate Manager. A list of Estate Managers of the installations/properties is enclosed herewith for information, necessary action and compliance by all concerned. To ensure preventive measures, two committees (to be formed by ADOV I & II) under the supervision of ADOV (W) I & II will check the existing encroachments, conduct enquiry, fix the responsibility and submit the report to Asstt. Commissioner (L&E) for further necessary action. A copy of the list indicating existing encroachments is being sent to ADOVs for necessary action. The duties of the Estate Managers are hereby circulated as under:-

1. The Estate Manager will ensure that no encroachment on DJB's land takes place including Tube wells and Booster Pumping Station. In case of unauthorized encroachment, if any, already existing like Jhuggies/Jhompri/Rehri/Rickshaw etc. on DJB's property, the Estate Manager will ensure removal of such unauthorized encroachment in association with Chief Security Officer and Special Task Force.
2. The Estate Manager in association with concerned Ex. Engineer (C) Plant will ensure that there is no subletting of staff quarters, the vacant land surrounding the quarters is not encroached/ misused by allottees and that no commercial activities take place in residential staff quarters. He will also ensure that no theft of electricity takes place in staff quarters/shopping complex by the allottees. In case of fresh allotment of quarter to any employee, it may be ensured that the electricity meter is got installed by the allottee at the earliest to avoid theft of electricity.
3. The Estate Manager will ensure that there is no misuse of any DJB's property.
4. The Estate Manager will ensure that there is no unauthorized construction on DJB's vacant land/property.

13. The Estate Manager concerned will also ensure that the land where the rising mains of water/ sewer are passing is not encroached upon. Any encroachment noticed will be the sole responsibility of Estate Manager.

All the Estate Managers are hereby directed to conduct intensive and extensive survey of the area under their jurisdiction and submit status report on the existing encroachments, unauthorized construction, subletting etc. within 10 days. The status report of encroachments must contain full details of area encroached, name of the encroacher, use to which the land is being put by the encroachers, since when the land is under encroachment etc., activities for the unauthorized construction if any, since when unauthorized construction has been there, whether whole of the space or a part of it has been let out, name of the person to whom subletted, purpose for which the Sublette is using the land/ flat etc.

All the Estate Managers (as per Annexure-A, B & C) are also directed to submit the monthly status report of properties/installations under their jurisdiction in the prescribed Performa (Annexure-D) to Asstt. Commissioner (L&E) to reach his office by 5th of each month.

[Handwritten Signature]
4.9.2003

(G.L. Meena)
Director (A&P)

86200-86315E 86935TD 86970

No. DJB/AC (L&E)/F-118/2003/ *[Handwritten Number]* Dated . 05 SEP 2003

Copy to:

1. CEO, Delhi Jal Board for kind information please.
2. Member, Admn /Water /Finance/Drainage, DJB, for kind information please.
3. Chief Vigilance Officer for kind information please.
4. Director, A&P/Revenue/Project/Finance/Addl. CEO for information please.
5. All Chief Engineers/SEs.
6. Addl. Director of Vigilance I&II- with request to check the existing encroachments etc. A list of encroachment /unauthorized construction is being sent separately.
7. Chief Security Officer/ All Security Officer/Dy.Directors, Hort./Asstt. Director, Hort. Delhi Jal Board.
8. All Ex. Engineers/Estate Managers.
9. Spare Copy

[Handwritten Signature]
Director (A&P)

<u>Sl. No.</u>	<u>Estate Manager</u>	<u>Area Covered under jurisdiction</u>
1.	Ex. Engineer (E&M) W&S Central-North	BPS-Ram Leela Ground, Pahari Dhiraj, Idgah, Shastri Nagar, & other BPS, Tube wells, SPS under his charge including Offices, Stores, Rented Building, Vacant Land etc.
2.	Ex. Engineer (E&M) W&S, North-West	Model Town, Lawrence Road, TU-Block, Pitampura, SPS & other BPS, SPS, Tubewells under his charge including Offices, Stores, Rented Building, Vacant Land etc.
3.	Ex. Engineer (E&M) W&S West	BPS-Tilak Nagar, Janakpuri, Bhudela, Punjabi Bagh & others BPS, SPS, Tubewells under his charge including Offices, Stores, Rented Building, Vacant Land etc.
4.	Ex. Engineer (E&M) W&S North-East	BPS-Dilshad Garden, Loni Road, East Loni Road, SPS-Mansarovar Park & other BPS, Ranney wells, Tubewells under his charge including Offices, Stores, Rented Building, Vacant Land etc.
5.	Ex. Engineer (E&M) W&S East	BPS-Geeta Colony, Trilokpuri, SPS-Dallupura & other BPS, SPS, Ranney wells, Tubewells under his charge including Offices, Stores, Rented Building, Vacant Land etc.
6.	Ex. Engineer (E&M) W&S, South-I	BPS-Greater Kailash-I,II, MCKR, Deer Park, - SPS-Safdarjung Enclave, & other BPS, Reservoir under his charge including Offices, Stores, Rented Building, Vacant Land etc.
7.	Ex. Engineer (E&M) W&S South-II	BPS-Kalkaji, Okhla, other BPS, SPS, Reservoir, Tubewells under his charge including Offices, Stores, Rented Building, Vacant Land etc.
8.	Ex. Engineer (E&M) W&S South-West	STP-Vasant Kunj, SPS, BPS & other Reservoir, BPS, Tubewells under his charge including Offices, Stores, Rented Building, Vacant Land etc.
9.	Ex. Engineer (Civil) Plant Sri Niwas Puri	All Staff Qtr, Shops, Parks, Vacant Land inside the residential premises falling under his jurisdiction including Offices, Stores, Rented Building, Vacant Land etc.

WATER TREATMENT PLANTAnnex. 2

<u>Sl. No.</u>	<u>Estate Manager</u>	<u>Area Covered under jurisdiction</u>
1.	Ex. Engineer (E&M) I Chandrawal WW	Chandrawal Water Works No. 1&2, BPS, Reservoir, Gravity and Other BPSs under his charge including Offices, Stores, Rented Building, Vacant Land etc.
2.	Ex. Engineer (E&M) II Wazirabad Water Works	Wazirabad Water Works, BPSs, Reservoir and other BPS, Tubewells under his charge including Offices, Stores, Rented Building, Vacant Land etc.
3.	Ex. Engineer (E&M) I, Haiderpur WTP	1st 100 MGD WTP, BPS, Reservoir, Tubewells & other BPS, under his charge including Offices, Stores, Rented Building, Vacant Land etc.
4.	Ex. Engineer (E&M) II Haiderpur WTP	2 nd 100 MGD WTP, BPS, Reservoir, Tube wells and other BPS, under his charge including Offices, Stores, Rented Building, Vacant Land etc.
5.	Ex. Engineer (E&M) Nangloi	WTP-Nangloi, Bawana and other BPS, Tubewells, Reservoir under his charge including Offices, Stores, Rented Building, Vacant Land etc.
6.	Ex. Engineer (E&M) WC-I	BPS, Tubewells under his charge including Offices, Stores, Rented Building, Vacant Land etc.
7.	Ex. Engineer (E&M) WC-II	BPS, Tubewells, Ranney Wells, Reservoir under his charge including Offices, Stores, Rented Building, Vacant Land etc.
8.	Ex. Engineer (E&M) WTP, Okhla	WTP-Okhla, Ranney Wells & other BPS, Reservoir under his charge including Offices, Stores, Rented Building, Vacant Land etc.
9.	Ex. Engineer (E&M) WTP Bhagirithi	WTP-Bhagirithi, Reservoir, BPS & other BPS, Tubewells under his charge including Offices, Stores, Rented Building, Vacant Land etc.

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Annexure-D

List of 07 New Estate Managers.

1. Estate Manger/ EE(North)-II
2. Estate Manger/EE(South)-IV
3. Estate Manger/E(East)-II
4. Estate Manger/(North-West)-I
5. Estate Manger(Const.)-Dr.-III
6. Estate Manger/(South-West)-IV
7. Estate Manger(PR)-SR-I